

OFFER OPENING PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF
EQUITY SHAREHOLDERS OF

LAUREL ORGANICS LIMITED

CIN: L24239HR1993PLC032120

Registered Office: Village Bhondsi, Tehsil Sohna, Gurgaon, Haryana - 122102;

Tel No.: 0124-2267351, 0124-2267352 and Fax: 0124-2267353;

E-mail Id: laurelorganicslimited@gmail.com; Website: www.laurel.co.in;

Open Offer for acquisition of 1,920,100 Equity Shares from the Shareholders of M/s. Laurel Organics Limited (Hereinafter referred to as "Target Company") by M/s. Kimia Biosciences Private Limited (Hereinafter referred to as "Acquirer")

This Advertisement is being issued by **Corporate Professionals Capital Private Limited**, for and on behalf of **M/s. Kimia Biosciences Private Limited** (Hereinafter referred to as "**Acquirer**") pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 in respect of the Takeover Open Offer to acquire shares of **M/s. Laurel Organics Limited ("LOL"/ "Target Company")**. The Detailed Public Statement with respect to the aforementioned offer was made on November 06, 2015 in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions) and Mahanayak (Marathi) (Mumbai).

- Offer Price: Rs. 3.00/- per fully paid up equity share of the Target Company.
- IDC recommends that the Offer Price being in compliance with the applicable regulations can be considered as fair and reasonable. The recommendation of IDC was published in aforesaid newspapers on April 06, 2015, Wednesday.
- This is not a competing offer.
- Letter of Offer has been dispatched to all the equity shareholders of LOL whose names appear in its Register of Members on March 28, 2016, Monday, the Identified Date.
- The LoF along with the Form of Acceptance cum Acknowledgement is also available on SEBI's website, www.sebi.gov.in, BSE's website, www.bseindia.com and the website of Manager the Offer, www.corporateprofessionals.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
 - In the case of Equity Shares held in physical form: Eligible Person(s) may participate in the Offer by confirming their consent to participate in this Offer on the terms and conditions as set out in the PA, DPS and LoF. They can participate by submitting an application to the Selling Broker on the plain paper giving details regarding their Shareholding and requisite documents as mentioned in the LoF.
 - In case of Equity Shares held in dematerialized form: Eligible Person(s) may participate in the Offer by approaching their respective Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- Changes suggested by SEBI in their comments to be incorporated:
 - Revised and Original schedule of Activities are provided below:

ACTIVITY	ORIGINAL	ACTUAL
	DATE AND DAY	DATE AND DAY
Public Announcement (PA) Date	October 30, 2015, Friday	October 30, 2015, Friday
Detailed Public Statement (DPS) Date	November 06, 2015, Friday	November 06, 2015, Friday
Last date for a competing offer	December 02, 2015, Wednesday	December 02, 2015, Wednesday
Identified Date*	December 11, 2015, Friday	March 28, 2015, Monday
Date by which LoF will be dispatched to the shareholders	December 18, 2015, Friday	April 04, 2016, Monday
Issue Opening PA Date	December 28, 2015, Monday	April 11, 2016, Monday
Last date by which Board of TC shall give its recommendations	December 22, 2015, Wednesday	April 06, 2015, Wednesday
Date of commencement of tendering period (Offer Opening Date)	December 29, 2015, Tuesday	April 12, 2016, Tuesday
Date of expiry of tendering period (Offer Closing Date)	January 11, 2016, Monday	April 28, 2016, Thursday
Date by which all requirements including payment of consideration would be completed	January 25, 2016, Monday	May 11, 2016, Wednesday

*Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be sent.

- We have incorporated that the SPA transaction shall be completed only subject to the compliance of SEBI General Order dated July 20, 2015 and the parties of SPA have created Escrow account in which Manager to the Offer is acting as Escrow Agent where the SPA shares and the consideration of SPA shares is kept with the Escrow Agent and which shall be released only in compliance with SEBI General Order dated July 20, 2015.
 - We have incorporated the financial information of the Target Company for half year ended September 30, 2015, earlier it was not available with the Target Company.
- The Open Offer will be implemented through Stock Exchange Mechanism made available by the Stock Exchanges in the form of separate window ("**Acquisition Window**") as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 issued by SEBI. The Acquirer has appointed **M/s. Omkam Capital Markets Private Limited ("Buying Broker")** for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the Tendering Period. The detailed procedure for tendering of shares is given in **Para 8- Procedure for Acceptance and Settlement** of the Letter of Offer.
 - Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LoF.

MANAGER TO THE OFFER



Corporate Professionals

WHERE EXCELLENCE IS LAW

CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED

CIN: U74899DL2000PTC104508

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SEBI Regn. No: INM000011435

On behalf of Acquirer

M/s. Kimia Biosciences Private Limited

Place: New Delhi

Date: April 11, 2016